

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

(3)

OA.Nos.763/93, 776/93 & 777/93

1. Shri Sanjay B. Dhuri  
2. Smt. Ujwala Suresh Kasle  
3. Smt. Aarti Kiran Bhogale  
... Applicants

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri Ramesh Ramamurthy  
Advocate  
for the Applicants

Shri R.C.Kotiankar  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 6.12.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Ramamurthy for the applicant and Shri Kotiankar for the respondents. The applicant's learned counsel states that the applicants should be given the benefit of the scheme framed by the respondents pursuant to the order passed by the Supreme Court in Writ Petition (C) No. 1280 of 1989, Ram Gopal & Ors. vs. Union of India (Exhibit 'H' to the petition). A representation that the applicants should be absorbed under the scheme framed by the respondents pursuant to the Supreme Court's order dated 17.4.1990 has not been made to the respondents. The applicants should make a proper representation to the respondents by showing their eligibility for getting the benefit of that scheme and the applicants' entitlement should be decided by the respondents thereafter within a reasonable time. With these directions the applications are disposed of.

(M.R.KOLHATKAR)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE CHAIRMAN